

Government of Jammu and Kashmir  
**Home Department**  
Civil Secretariat, Jammu

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**NOTIFICATION**  
Jammu, the 28<sup>th</sup> April, 2020

S.O 138 Whereas, on 11-03-2018 Police Station Anantnag received a reliable information regarding presence of terrorists in village Hakoora and during search operation, terrorists hiding in the house of one Suheem Nisar Itoo S/O Nisar Ahmad Itoo R/O Malikpora Hakoora fired indiscriminately upon the security forces which resulted in an encounter between the security forces and hiding militants; and

2. Whereas, a Case FIR No. 42/2018 U/S 307 IPC, 7/27 A.Act, 16,19,20 ULA (P) Act, came to be registered in Police Station Anantnag and investigation set into motion; and

3. Whereas, during the encounter, three terrorists were killed who were identified as Esa Fazil S/O Nayeem-Ul-Noor Fazil R/O Shadab Colony Soura, Syed Owais Shafi S/O Syed Mohammad Shafi R/O Gohan Kokernag and Mohammad Tawfeeq S/O Mohammad Razak R/O H.W.P. (M) Gowtham Nagar Colony Aswapuram of Dhadradri; and

4. Whereas, from the place of occurrence, arms/ammunition were recovered and seizure memo was prepared. Further, it came to the fore that Suheem Nasir Itoo S/O Nisar Ahmad Itoo R/O Malikpora Hakoora had provided the shelter and food to the militants killed in his house during the

encounter. During the course of investigation, it has been revealed that Suheem Nisar was in close contact with these militants through social media and had provided logistic support to the militants killed in the encounter; and

5. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has established prima facie case against the accused Suheem Nisar Itoo S/O Nisar Ahmad Itoo R/O Malikpora Hakoora, Anantnag for commission of offence punishable Under Section 19 of Unlawful Activities (Prevention) Act, 1967:

6. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

7. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offence under section 19 of ULA (P) Act, 1967, in the case FIR No. 42/2018 of Police Station Anantnag.

By order of the Government of Jammu & Kashmir.

Sd/-

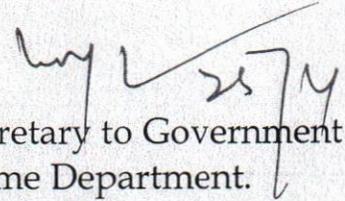
Principal Secretary to Government  
Home Department.

Dated:-28-04-2020

No:-Home/Pros/141 /2020/

**Copy to the:-**

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director general of Police, J&K Jammu. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
3. Secretary to Government, Department of Law, Justice & PA (w.7 s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.

  
Special Secretary to Government  
Home Department.